

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
RAJYA SABHA
UNSTARRED QUESTION 738
TO BE ANSWERED ON 22.07.2022

**NEW LAW RELATING TO INFORMATION TECHNOLOGY
AND DATA PROTECTION**

738. SHRI BINOY VISWAM:

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) whether Government is planning to draft a new law relating to information technology or is proposing major amendments to the existing IT Act, 2000;
- (b) if so, whether Government is planning on establishing an Expert Committee to suggest the same, the details thereof;
- (c) the main lacunae in the existing law that have been identified by Government that require change/amendments;
- (d) by when is the Personal Data Protection Bill going to be introduced in Parliament; and
- (e) whether Government has taken note of the recommendations of JPC on the Personal Data Protection Bill, if so, whether the recommendations have been accepted?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAJEEV CHANDRASEKHAR)

(a): Government's goals are aimed at ensuring Open, Safe & Trusted and Accountable internet for its users. In this regard, this Ministry continues to have discussion with the concerned stakeholders including industry, legal experts & academicians to achieve our objectives including new legislations, amendments of the Rules, etc. This Ministry has received many ideas during such consultation process.

(b): No, Sir.

(c): The existing Information Technology Act was enacted twenty two years ago in 2000. Since then, the technology and the internet today has evolved at a very fast pace. There is a paradigm change in the opportunity in the Cyberspace and the challenges associated with it, which was not envisaged in 2000.

(d): The report and the bill are under examination.
